

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 19/81 SCHEDULED TO BE HELD ON 03.12.2013 BUT ACTUALLY HELD ON 18.12.2013.

The Meeting No. 19/81 of Norms Committee-II was held on 18.12.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:14.01.2014
Decision: NC observed that firm has not furnished the requisite information as asked by DIT. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 14.01.2014.				

2	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:14.01.2014
Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 14.01.2014.				

3	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:14.01.2014
	Decision: NC observed that comments of MOD is still awaited, hence decided to send reminder to MOD. The case stands deferred and to be re-listed on 14.01.2014.			

4	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:14.01.2014
	Decision: NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 14.01.2014.			

5	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

6	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

7	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:14.01.2014
	Decision: NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

8	Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:14.01.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(138)/2012/TSW(B)/296 dated 02.12.2013 as under:-			

1 Detailed calculation/ justification for the quantify of inputs applied for per set of export product as per Sl nO. 3,8 and 11 of SDL.

The case stands deferred and to be re-listed on 14.01.2014.

9	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:14.01.2014
	Decision :NC decided to refer the case to MoEF also for providing NOC for import item. The case stands deferred and to be re-listed on 14.01.2014.			

10	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:14.01.2014
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

11	Case No.:1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Approved
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/11 dated 18.12.2013 as under:- - Words “ 0.6 KV/1.0 KV ” may be specified with the description of export products at Sl. No. 1 , 2 & 4 to 7. - Words “Aluminium Wire Armouring” may be suffixed with the description of export products at Sl. No. 1 & 2. - Net weight of export products at Sl. No. 1 to 7 may be specified as 14233 Kgs., 45727 Kgs.,3144 Kgs.,4373 Kgs.,620 Kgs.,195 Kgs., & 146 Kgs. respectively. - Quantities of import items at Sl. No 1, 3, 5, 12,14& 16 viz. Alumimium Ingots may be allowed as applied for i.e. 6736 Kgs. , 20023.2 Kgs., 390 Kgs., 492Kgs. , 140.5 Kgs. &99Kgs. respectively on net to net basis. - Quantities of import items No. 2 , 4, 9 & 11 viz. PVC Resin may be allowed as 4498 Kgs.,15422Kgs., 266 Kgs. & 1816 Kgs. respectively on net to net basis as claimed by the firm. - Quantity of import item at Sl. No 6 viz. Relevant Steel Wire may be allowed as applied for i.e. 1408Kgs. on net to net basis. - Quantity of import item at Sl. No. 7 viz. XLPE Compound may be allowed as 388Kgs. on net to net basisas claimed by the firm. - Quantity of import item at Sl. No 8 viz. Copper Tape may be allowed as applied for i.e. 48.8 Kgs. on net to net basis. - Quantity of import item at Sl. No 10 viz. Copper rod may be allowed as applied for i.e. 1346 Kgs. on net to net basis. - Quantities of import items at Sl. No. 13, 15 & 17 viz. XLPE Compound may be allowed as applied for i.e. 128 Kgs., 54.5 Kgs. & 48Kgs. respectively on net to net basis. - Quantity of import item at Sl. No 18 viz. Wooden Cable Drum may be allowed as per packing policy.			

R/A may take suitable consequential action accordingly.

12	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:14.01.2014
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. A copy of the letter may also sent to firm. The case stands deferred and to be relisted on 14.01.2014.				

13	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:14.01.2014
Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 14.01.2014.				

14	Case No.:4/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Approved
	HQ File :01/81/050/00007/AM14/	RLA File :09/24/040/00438/AM13/	Lic.No/Date:0910054695 04.01.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA on repeat basis (AA No. 0910054859 dtd 29.1.13) and as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/14 dated 18.12.2013 as under:-

- Words “ 1100 V” may be suffixed with the description of export products at Sl. No. 1 to 6.
- Net weight of export products at Sl. No. 1 to 6 may be specified as 7974 Kgs., 11150 Kgs., 3041 Kgs.,921 Kgs.,1609 Kgs. & 2169 Kgs. respectively.
- Quantities of import items at Sl. No. 1, 5 &7 viz. 8 mm Copper CC Rods may be allowed as applied for i.e. 3358 Kgs., 1494 Kgs& 544Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 , 3 & 4 respectively.
- Quantities of import items at Sl. No. 3, 9 &11 viz. 8 mm Copper CC Rods may be allowed as 5392.14Kgs., 904.4 Kgs. & 1453.8 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 , 5 & 6 respectively.
- Quantities of import items No. 2, 4, 6, 8, 10 & 12 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 3, 4, 5 & 6 respectively.

R/A may take suitable consequential action accordingly.

15	Case No.:13/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:19/81- ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00016/AM14/	RLA File :09/24/040/00493/AM13/	Lic.No/Date:0910054744 09.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis (AA No. 0910054859 dtd 29.1.13) and as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/15 dated 18.12.2013 as under:- 1. Words “ 1100 V” may be suffixed with the description of export products at Sl. No. 1 to 6 . 2. Net weight of export products at Sl. No. 1 to 6 may be specified as 7974 Kgs., 11150 Kgs., 3041 Kgs.,921 Kgs.,1609 Kgs. & 2169 Kgs. respectively. 3. Quantities of import items at Sl. No. 3 &7 viz. 8 mm Copper CC Rods may be allowed as applied for i.e. 5392 Kgs& 544Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 & 4 respectively. 4. Quantities of import items at Sl. No. 1, 5, 9 &11 viz. 8 mm Copper CC Rods may be allowed as 3358 Kgs., 1494Kgs., 904.4 Kgs. & 1453.8 Kgs. respectively as 1.01 Kgs./Kg. content in the export products at Sl. No.1, 3 , 5 & 6 respectively. 5. Quantities of import items No. 2, 4, 6, 8, 10 & 12 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2, 3, 4, 5 & 6 respectively. R/A may take suitable consequential action accordingly.			

16	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:14.01.2014
	Decision: NC decided to defer the case for next NC . The reply furnished by the firm may be enclosed in the agenda of the next NC. The case stands deferred and to be re-listed on 14.01.2014.			

17	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:14.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 14.01.2014.			

18	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to			

be re-listed on 14.01.2014.

19	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

20	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

21	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

22	Case No.:42/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Approved
	HQ File :01/81/050/00045/AM14/	RLA File :03/94/040/00839/AM13/	Lic.No/Date:0310722487 31.01.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/22 dated 18.12.2013 as under:- 1. Net Weights of 600Kgs., 580 Kgs.,920 Kgs., 1180Kgs.,4440 Kgs.,2587 Kgs., 39317 Kgs.,72660 Kgs.,4590 Kgs.,5332 Kgs.& 292400 Kgs. may be specified with the quantities of export products at Sl. No 1 to 11 respectively. 2. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia) may be allowed as applied for i.e. 81609.56 Kgs. taking clue from Engineering Tables 4 & 5. 3. Quantities of import item at Sl. No 2 viz. AluminiumIngot may be allowed as 1.01 kgs/kg content in the export products at Sl. No. 5,7,9 &11. 4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.05 Kgs./Kg content in the export products at Sl No. 5,6, 7& 9.			

	5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.05Kgs./Kg content in the export products at Sl No. 1 to 9.
	6. Quantities of import item at Sl. No.5 viz. Plasticiser (DOP) may be allowed as 1.05 Kgs./Kg content in the export products at Sl No. 1 to 9.
	7. Quantities of import item No.6 viz. G.S. Wire may be allowed as 1.02 Kgs./ Kg content in the export products at Sl. No. 1 to 4, 6 & 8.
	8. Import item at Sl. No. 7 viz. Wooden Drums may be allowed as per packing policy.
R/A may take suitable consequential action accordingly.	

23	Case No.:11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:14.01.2014
	Decision: NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite comments. The case stands deferred and to be re-listed on 14.01.2014.			

24	Case No.:34/3/81-ALC2/2013	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00037/AM14/	RLA File :22/24/040/00062/AM13/	Lic.No/Date:2210013623 04.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/24 dated 18.12.2013 as under:- - Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 64.57 MT inclusive of 3% wastage. - Quantity of import items at S.No.2, 3 & 4 may be allowed as applied for i.e. 38.196 MT, 1.869 MT & 1.5 MT respectively inclusive of wastage of 5%. R/A may take suitable consequential action accordingly.			

25	Case No.:9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

	Case No.:40/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA)	Meet No/Date:19/81-ALC2/2013	Status:
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		PVT. LTD.	03.12.2013	Approved
	HQ File :01/81/050/00043/AM14/	RLA File :03/95/040/00908/AM13/	Lic.No/Date:0310724025 13.02.2013	Defer Date:
26	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(31)/13-ME dated 10.12.2013 as under:-			
	Qty of Export Product	50,000 Nos		
	Weight of each Export Product	0.0088 Kg (Containing 0.0080 Kg of Copper)		
	Total weight of E.P	440 Kg (containing 400 Kg Copper Rod)		
	Wastage	20%		
	Wastage after 50% recovery	10%		
	Qty of import allowed	400x1.10 = 440 Kg		
	R/A may take suitable consequential action accordingly.			

27	Case No.:41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

28	Case No.:39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

29	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361	Defer

30			15.02.2013	Date:14.01.2014
Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 14.01.2014.				

31	Case No.:46/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00049/AM14/	RLA File :03/94/040/00767/AM13/	Lic.No/Date:0310724299 15.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/31 dated 18.12.2013 as under:- 1. Net Weights of 396.355 MT, 2.24 MT,1.122 MT,39.624 MT,19.028 MT,25.344 MT,154.65 MT,86.13 MT & 53.312MT may be specified with the quantities of export products at Sl. No 1 to 9 respectively. 2. Quantities of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia) may be allowed as under: a) For Export product mentioned at Sl No. 2 as applied for i.e. 1616.7Kgs./Kg. content in the export product. b) For Export products mentioned at Sl Nos. 3, 4 & 5 as 1.01 kgs/kg content in the export products. 3. Quantities of import item at Sl. No 2 viz. Aluminium Ingot may be allowed as under: a) For Export products mentioned at Sl Nos.1, 6, 7 & 8 as 1.01 kgs/kg content in the export product b) For Export product mentioned at Sl No. 9 as applied for i.e. 86.28 Kgs./Kg. content in the export product. 4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 9 as claimed by the firm. 5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.025Kgs./Kg content in the export products at Sl No. 1 to 6 as claimed by the firm. 6. Quantities of import item at Sl. No.5 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 6 as claimed by the firm 7. Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

32	Case No.:43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	Defer Date:14.01.2014
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.				

	Case No.:44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:19/81-ALC2/2013	Status:Deferred and Re-
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33			03.12.2013	indexed
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

34	Case No.:8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:14.01.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by C&PC. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 14.01.2014.			

35	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:14.01.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(89)/2012/TSW(B)/295 dated 02.12.2013 as under:- 1. Unit weight and brief specification/rating of each size of Transformer Tank. 2. Information as per Sl. No. 3, 5 & 11 of SDL for each size of Transformer Tank. The case stands deferred and to be re-listed on 14.01.2014.			

36	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:14.01.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 14.01.2014.			

37	Case No.:5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to			

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deleted and to be re-listed on 14.01.2014.

38	Case No.:17/3/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00020/AM14/	RLA File :05/23/040/00470/AM13/	Lic.No/Date:0510347747 28.02.2013	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/38 dated 18.12.2013 as under:-

1. Size of cables , their quantities and net export weight may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 2.5 mm ²	1.6	914
4 C X 6 mm ²	1.4	1143
4 C X 10 mm ²	1.2	1182
4 C X 16 mm ²	2.0	2432
4 C X 25 mm ²	6.0	8937
4 C X 35 mm ²	2.0	3919
4 C X 50 mm ²	3.0	8337
4 C X 70 mm ²	6.5	22909
4 C X 95 mm ²	5.0	22616
4 C X 120 mm ²	2.0	12110
4 C X 150 mm ²	2.5	17652
TOTAL	33.2	102151

- 2.Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 51242 Kgs. as 1.01 Kgs./Kg. content in the export products.

3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.

4.Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

39	Case No.: 35/3/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00038/AM14/	RLA File :13/24/040/00052/AM13/	Lic.No/Date:1310042368 07.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/39 dated 18.12.2013 as under:- 1. Taking clue from SION C-1579, quantities of import items at Sl Nos. 1 & 2 may be allowed as applied for i.e. 55620Kgs. &45320Kgs respectively as 1.03 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

40	Case No.: 24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:14.01.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 14.01.2014.			

41	Case No.: 51/3/81-ALC2/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00054/AM14/	RLA File :03/95/040/00851/AM13/	Lic.No/Date:0310727698 11.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(37)/13-ME dated 19.11.2013 as under:- The import item is allowed with 1% wastage. R/A may take suitable consequential action accordingly.			

42	Case No.: 4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 14.01.2014.			

43	Case No.:2/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00005/AM14/	RLA File :13/24/040/00001/AM14/	Lic.No/Date:1310042764 16.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/43 dated 18.12.2013 as under:- 1. Words “ Aluminum wire Screened, 0.6 KV/1.0 KV ” may be specified with the description of export products at Sl. No. 1 & 2. 2. Net weight of export products at Sl. No. 1 & 2 may be specified as 732.525 MT & 345.756 MT respectively. 3. Quantities of import items at Sl. No 1&3 viz. Alumimium Ingots may be allowed as applied for i.e. 405250 Kgs. &174144 Kgs. respectively on net to net basis. 4. Quantities of import items No. 2&4viz. XLPE Compound may be allowed as applied for i.e. 328275Kgs. &171612Kgs. respectively on net to net basis . R/A may take suitable consequential action accordingly.			

44	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

45	Case No.:7/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00149/AM14/	RLA File :31/83/040/00036/AM14/	Lic.No/Date:3110058684 10.06.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(60)/2013/TSW(B)/202 dated 11.09.2013 as under:- 1. Description of export product may be modified as CRGO lamination for Transformer. 2. World secondary/defective CRGO electrical steel coils may be deleted for the description of import items. 3. Wastage claimed @ of 2% is allowed as applied by the firm			

R/A may take suitable consequential action accordingly.

46	Case No.:11/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM14/	RLA File :03/95/040/00040/AM14/	Lic.No/Date:0310737132 10.06.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

46	Case No.:12/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM14/	RLA File :03/95/040/00041/AM14/	Lic.No/Date:0310737135 10.06.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

48	Case No.:5/10/81-ALC2/2013	Party Name:KALPANA INTERNATIONAL	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

49	Case No.:1/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00143/AM14/	RLA File :04/24/040/00054/AM14/	Lic.No/Date:0410147290 19.06.2013	Defer Date:14.01.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.			

50	Case No.:2/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM14/	RLA File :04/24/040/00055/AM14/	Lic.No/Date:0410147291 19.06.2013	Defer Date:14.01.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 14.01.2014.			

51	Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	Defer Date:14.01.2014
	Decision: NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 14.01.2014.			

52	Case No.:10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

53	Case No.:1/19/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00315/AM14/	RLA File :04/24/040/00090/AM14/	Lic.No/Date:0410148072 18.07.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

54	Case No.:6/10/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00148/AM14/	RLA File :07/24/040/00102/AM14/	Lic.No/Date:0710096988 23.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/54 dated 18.12.2013 as under:- - Quantities of import items at Sl. No.1, 2 & 3 may be allowed as 511.5Kgs., 1584.2 Kgs. & 3783.1 Kgs. respectively as 1.30 Kgs./Kg. content in the export products at Sl.No.1, 2 & 3 after taking clue from SION C-832. - Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 2439 Kgs. inclusive of a wastage of 8.6 %. - Quantity of import item at Sl. No.5 may be allowed as 673Kgs. as 1.10 Kgs./Kg. content in the export product at Sl.No.5. R/A may take suitable consequential action accordingly.			

55	Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:14.01.2014
	Decision: NC observed that comments of DIT is still awaited hence decided to send reminder to DIT The case stands deferred and to be re-listed			

Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 14.01.2014.

56	Case No.: 6/16/81-ALC2/2013	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM14/	RLA File :34/24/040/00106/AM14/	Lic.No/Date:3410037685 20.08.2013	Defer Date:14.01.2014
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 14.01.2014.			

57	Case No.: 1/13/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00204/AM14/	RLA File :34/24/040/00101/AM14/	Lic.No/Date:3410037744 27.08.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

58	Case No.: 7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

59	Case No.: 13/19/81-ALC2/2013	Party Name:GUJARAT COPPER ALLOYS LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM14/	RLA File :03/94/040/00419/AM14/	Lic.No/Date:0310747553 29.08.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 14.01.2014.			

60	Case No.: 8/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

	Case No.: 10/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
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61	HQ File :01/81/050/00324/AM14/	RLA File :03/94/040/00380/AM14/	Lic.No/Date:0310748190 04.09.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.				

62	Case No.:39/19/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00353/AM14/	RLA File :07/24/040/00165/AM14/	Lic.No/Date:0710098031 04.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 14.01.2014.			

63	Case No.:11/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00325/AM14/	RLA File :03/94/040/00444/AM14/	Lic.No/Date:0310748585 05.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

64	Case No.:47/19/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00361/AM14/	RLA File :13/24/040/00020/AM14/	Lic.No/Date:1310044299 11.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 14.01.2014.			

65	Case No.:1/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00298/AM14/	RLA File :34/24/040/00092/AM14/	Lic.No/Date:3410037875 12.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/65 dated 18.12.2013 as under:- - Quantities of export products at Sl. No. 1, 2, 3 & 4 may also be specified as 3900 Meters, 7900 Meters, 1750 Meters & 4000 Meters respectively in addition to their weights. - Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as under: 20.62 mm Thk: 7567.01 MT 25.4 mm Thk: 4513.5 MT			

Total Quantity of import item may be allowed as applied for i.e. 12080.51 MT inclusive of 5 % wastage.

- (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 49623.21 Kgs.
- (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 27850.15 Kgs inclusive of 5 % wastage.
- (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 17606 Kgs inclusive of 5 % wastage.
- (v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 156488 Kgs inclusive of 5 % wastage.
- (vi) Quantity of import item at Sl. No. 6 viz. Epoxy Powder may be allowed as applied for i.e. 4110.72 Kgs inclusive of 5 % wastage.
- (vii) Quantity of import item at Sl. No. 7 viz. Adhesive may be allowed as 4164Kgs inclusive of 5 % wastage.
- (viii) Quantity of import item at Sl. No. 8 viz. Polypropylene(PP) may be allowed as 102160Kgs inclusive of 5 % wastage.
- (ix) Quantities of import items at Sl.No. 9 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

66	Case No.:3/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00300/AM14/	RLA File :34/24/040/00090/AM14/	Lic.No/Date:3410037876 12.09.2013	Defer Date:14.01.2014
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/66 dated 18.12.2013 as under:- - Quantities of export products at Sl. No. 1, 2, 3 & 4 may also be specified as 3900 Meters, 7900 Meters, 1750 Meters & 4000 Meters respectively in addition to their weights. - Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as under: 20.62 mm Thk: 7567.01 MT 25.4 mm Thk: 4513.5 MT Total Quantity of import item may be allowed as applied for i.e. 12080.51 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 49623.21 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 27850.15 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 17606 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 156488 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 6 viz. Epoxy Powder may be allowed as applied for i.e. 4110.72 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 7 viz. Adhesive may be allowed as 4164 Kgs inclusive of 5 % wastage.				

- (viii) Quantity of import item at Sl. No. 8 viz. Polypropylene(PP) may be allowed as 102160 Kgs inclusive of 5 % wastage.
 (ix) Quantities of import items at Sl.No. 9 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

67	Case No.:8/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM14/	RLA File :34/24/040/00121/AM14/	Lic.No/Date:3410037877 12.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

68	Case No.:16/19/81-ALC2/2013	Party Name:KYOWA NATESAN SYNCHRO TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00330/AM14/	RLA File :04/24/040/00110/AM14/	Lic.No/Date:0410149896 13.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to MSME. The case stands deferred and to be re-listed on 14.01.2014.			

69	Case No.:17/19/81-ALC2/2013	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00331/AM14/	RLA File :31/82/040/00116/AM14/	Lic.No/Date:3110060278 13.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 14.01.2014.			

70	Case No.:9/19/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00323/AM14/	RLA File :03/94/040/00758/AM13/	Lic.No/Date:0310749939 17.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 14.01.2014.			

71	Case No.:12/19/81-ALC2/2013	Party Name:CONROS STEELS PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00326/AM14/	RLA File :03/94/040/00529/AM14/	Lic.No/Date:0310749952 17.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

	Case No.:2/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
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72	HQ File :01/81/050/00299/AM14/	RLA File :34/24/040/00145/AM14/	Lic.No/Date:3410037991 18.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/72 dated 18.12.2013 as under:-			
	1. Quantity of export product may also be specified as 42590 Meters in addition to its weight. 2. Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under: (i) Quantity of import item at Sl.No. 1 i.e “Non Alloy HR Steel Coils/Plates of relevant grade and thickness” may be allowed as applied for i.e. 11039.91 MT inclusive of 5 % wastage. (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 43594.69 Kgs. (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 8092 Kgs inclusive of 5 % wastage as per SION C-1290. (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as applied for i.e. 15299.54 Kgs inclusive of 5 % wastage (v) Quantity of import item at Sl. No. 5 viz. Polypropylene may be allowed as applied for i.e. 183594.5 Kgs inclusive of 5 % wastage. (vi) Quantities of import items at Sl .No. 6 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

73	Case No.:4/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00301/AM14/	RLA File :34/24/040/00146/AM14/	Lic.No/Date:3410037992 18.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/106/2013-TSW/73 dated 18.12.2013 as under:-			

1. Quantity of export product may also be specified as 42590 Meters in addition to its weight.
2. Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl.No. 1 i.e “Alloy HR Steel Coils/Plates of relevant grade and thickness” may be allowed as applied for i.e. 11039.91 MT inclusive of 5 % wastage.
 - (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 43594.69 Kgs.
 - (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 8092 Kgs inclusive of 5 % wastage as per SION C-1290.
 - (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as applied for i.e. 15299.54 Kgs inclusive of 5 % wastage
 - (iii) Quantitv of import item at Sl No 5 viz Polynronvlene mav be allowed as applied for i e 183594 5 Kgs inclusive of 5 %

	(iii) Quantity of import items at Sl.No. 5 may be allowed within 6 % of fob value of exports. (iv) Quantities of import items at Sl.No. 6 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.
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74	Case No.:18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) PLTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

75	Case No.:45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

76	Case No.:7/19/81-ALC2/2013	Party Name:STAR EXPORTS	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00321/AM14/	RLA File :03/95/040/00505/AM14/	Lic.No/Date:0310750749 23.09.2013	Defer Date:14.01.2014
	Decision: NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 14.01.2014.			

77	Case No.:6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

78	Case No.:38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

	Case No.:40/19/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE	Meet No/Date:19/81-ALC2/2013	Status: Deffered
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79		LIMITED	03.12.2013	and Re-indexed
	HQ File :01/81/050/00354/AM14/	RLA File :08/24/040/00273/AM14/	Lic.No/Date:0810125072 25.09.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.				

80	Case No.:41/19/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00355/AM14/	RLA File :07/24/040/00161/AM14/	Lic.No/Date:0710098547 25.09.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DOT. The case stands deferred and to be re-listed on 14.01.2014.				

81	Case No.:42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date:14.01.2014
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.				

82	Case No.:22/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00336/AM14/	RLA File :03/94/040/00520/AM14/	Lic.No/Date:0310751569 27.09.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.				

83	Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to MOS. The case stands deferred and to be re-listed on 14.01.2014.				

84	Case No.:26/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00340/AM14/	RLA File :03/94/040/00530/AM14/	Lic.No/Date:0310751570 27.09.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.				

	Case No.:14/19/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
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85	HQ File :01/81/050/00328/AM14/	RLA File :31/83/040/00121/AM14/	Lic.No/Date:3110060534 01.10.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to MOS. The case stands deferred and to be re-listed on 14.01.2014.				

86	Case No.:15/19/81-ALC2/2013	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00329/AM14/	RLA File :31/83/040/00110/AM14/	Lic.No/Date:3110060532 01.10.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.				

87	Case No.:2/19/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00316/AM14/	RLA File :11/24/040/00005/AM14/	Lic.No/Date:1110027707 03.10.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 14.01.2014.				

88	Case No.:3/19/81-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00317/AM14/	RLA File :04/24/040/00140/AM14/	Lic.No/Date:0410150483 03.10.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.				

89	Case No.:35/19/81-ALC2/2013	Party Name:MCT CARDS & TECHNOLOGY PVT.LTD,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00349/AM14/	RLA File :07/24/040/00154/AM14/	Lic.No/Date:0710098756 03.10.2013	Defer Date:14.01.2014
Decision: NC observed that application of the firm is being forwarded to C&PC. The case stands deferred and to be re-listed on 14.01.2014.				

90	Case No.:10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:14.01.2014
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.				

	Case No.:20/19/81-ALC2/2013	Party Name:JAY BHAWANI METAL	Meet No/Date:19/81-ALC2/2013	Status: Deffered and Re-
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91		INDUSTRIES	03.12.2013	indexed
	HQ File :01/81/050/00334/AM14/	RLA File :03/94/040/00590/AM14/	Lic.No/Date:0310752475 07.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

92	Case No.:21/19/81-ALC2/2013	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00335/AM14/	RLA File :03/95/040/00552/AM14/	Lic.No/Date:0310752657 08.10.2013	Defer Date:14.01.2014
	Decision : As recommended by representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information:- 1 SI No. 3,5 and 11 of SDF export product wise. The case stands deferred and to be re-listed on 14.01.2014.			

93	Case No.:24/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00338/AM14/	RLA File :03/94/040/00557/AM14/	Lic.No/Date:0310752767 08.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

94	Case No.:11/16/81-ALC2/2013	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM14/	RLA File :05/24/040/00241/AM14/	Lic.No/Date:0510368096 10.10.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

95	Case No.:37/19/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00351/AM14/	RLA File :10/24/040/00039/AM14/	Lic.No/Date:1010055060 10.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIT. The case stands deferred and to be re-listed on 14.01.2014.			

96	Case No.:32/19/81-ALC2/2013	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00346/AM14/	RLA File :31/83/040/00122/AM14/	Lic.No/Date:3110060657 11.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 14.01.2014.			

97	Case No.:44/19/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00358/AM14/	RLA File :05/24/040/00229/AM14/	Lic.No/Date:0510368229 11.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

98	Case No.:28/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM14/	RLA File :03/95/040/00559/AM14/	Lic.No/Date:0310753532 14.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

99	Case No.:43/19/81-ALC2/2013	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00357/AM14/	RLA File :05/23/040/00288/AM14/	Lic.No/Date:0510368309 14.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to MSME & MOEF. The case stands deferred and to be re-listed on 14.01.2014.			

100	Case No.:33/19/81-ALC2/2013	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00347/AM14/	RLA File :31/83/040/00135/AM14/	Lic.No/Date:3110060718 15.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

101	Case No.:46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

102	Case No.:30/19/81-ALC2/2013	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00344/AM14/	RLA File :31/83/040/00130/AM14/	Lic.No/Date:3110060740 18.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

103	Case No.:48/19/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00362/AM14/	RLA File :13/24/040/00031/AM14/	Lic.No/Date:1310044817 18.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

104	Case No.:19/19/81-ALC2/2013	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00333/AM14/	RLA File :03/94/040/00301/AM14/	Lic.No/Date:0310754836 22.10.2013	Defer Date:14.01.2014
	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.			

105	Case No.:29/19/81-ALC2/2013	Party Name:STRIX WIRELESS SYSTEM PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00343/AM14/	RLA File :03/95/040/00577/AM14/	Lic.No/Date:0310754818 22.10.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per General Note No. 4(GN-4) of engineering products on net to net basis. R/A may take suitable consequential action accordingly.			

106	Case No.:25/19/81-ALC2/2013	Party Name:STRIX WIRELESS SYSTEM PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00339/AM14/	RLA File :03/95/040/00576/AM14/	Lic.No/Date:0310754971 23.10.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per General Note No. 4(GN-4) of engineering products on net to net basis. R/A may take suitable consequential action accordingly.			

107	Case No.:27/19/81-ALC2/2013	Party Name:STRIX WIRELESS SYSTEM PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Approved
	HQ File :01/81/050/00341/AM14/	RLA File :03/95/040/00578/AM14/	Lic.No/Date:0310754968 23.10.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per General Note No. 4(GN-4) of engineering products on net to net basis. R/A may take suitable consequential action accordingly.			

108	Case No.:31/19/81-ALC2/2013	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00345/AM14/	RLA File :31/83/040/00140/AM14/	Lic.No/Date:3110060887 25.10.2013	Defer Date:14.01.2014

	Decision: NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 14.01.2014.
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109	Case No.: 34/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) PLTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Transfer
	HQ File :01/81/050/00348/AM14/	RLA File :31/83/040/00128/AM14/	Lic.No/Date:3110060917 25.10.2013	Defer Date:
	Decision: NC decided to transfer the case to NC-I as export product is auto part.			

110	Case No.: 36/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) PLTD.	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00350/AM14/	RLA File :31/83/040/00129/AM14/	Lic.No/Date:3110060918 25.10.2013	Defer Date:14.01.2014
	Decision : NC decided to transfer the case to NC-I as export product is auto part.			

111	Case No.: 4/19/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

112	Case No.: 5/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2013 03.12.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00319/AM14/	RLA File :34/24/040/00203/AM14/	Lic.No/Date:3410038457 15.11.2013	Defer Date:14.01.2014
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 14.01.2014.			

Offline Agenda M. No. 19/81 dated 03.12.2013

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Sl. No. 210

Case No. AR- 2	M/s Raychem RPG (P) Ltd., Mumbai
Meeting No. 19/81	F. No. 01/81/171/060/AM13 /DES-II

Dated:- 03.12.2013	Request of M/s Raychem RPG (P) Ltd., Mumbai for modification of IO Norms in respect of AA No. 03105917496 dated 09.09.2010.
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Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 211

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 19/81	F. No. 01/81/050/00175/AM11/DES-II
Dated:- 03.12.2013	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision: NC decided to send a letter to firm to submit requisite information as asked by MSME vide U.O. No. 30(141)13-ME dated 20.11.2013. (copy enclosed) The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 212

Case No. AR-83	M/s Global Instruments Maintenance Services.
Meeting No. 19/81	F. No. 01/81/050/00347/AM12/DES-II
Dated:- 03.12.2013	Advance Licence No. 3110051792 dated 18.12.2011

Decision: NC decided to maintain its earlier decision in this case and reject the request of firm.

Sl. No. 213

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 19/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 03.12.2013	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision:NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 14.01.2014.

SL. No. 214

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 19/81	F. No. 01/87/050/00634/AM07/DES-II 01/87/050/01346/AM06/DES-II 01/87/050/00355/AM06/DES-II
Dated:- 03.12.2013	Advance Licence No. 3110026900 dated 16.10.2006 3110023827 dated 08.02.2006 3110020969 dated 28.06.2005

Decision:NC observed that C&PC has forwarded their view in this case. Hence NC decided to refer the case alongwith comments of C&PC to DIPP for examination. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 215

Case No. AR-98	M/s Ald Dynatch Furnaces Pvt. Ltd.
Meeting No. 19/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 03.12.2013	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 216

Case No. AR-24	M/s Siechem Technologies Pvt. Ltd.
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Meeting No. 19/81	F. No. 01/81/050/00038/AM12/DES-II
Dated:- 03.12.2013	Advance Licence No. 0410123941 dated 10.05.2011
	RLA F. No. 04/24/040/00037/AM12

Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 217

Case No. AR-25	M/s Man Industries Pvt. Ltd.
Meeting No. 19/81	F. No. 01/81/050/00138/AM10/DES-II
Dated:- 03.12.2013	Advance Licence No. 0310531464 dated 30.07.2009
	RLA F. No. 03/95/040/00001/AM10

Decision: NC decided to send a another letter to firm to appear before NC to present their case. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 218

Case No. AR-27	M/s Man Industries Pvt. Ltd.
Meeting No. 19/81	F. No. 01/81/050/00532/AM10/DES-II
Dated:- 03.12.2013	Advance Licence No. 0310564006 dated 10.03.2010
	RLA F. No. 03/95/040/00752/AM10

Decision: NC decided to send a another letter to firm to appear before NC to present their case. The case stands deferred and to be re-listed on 14.01.2014.

SL. No. 219

Case No. AR-28	M/s Manaksia Ltd.
Meeting No. 19/81	F. No. 01/81/050/00190/AM13/DES-II
Dated:- 03.12.2013	Advance Licence No. 0210178981 dated 26.06.2012
	RLA F. No. 02/24/040/00017/AM13

Decision: : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 220

Case No. AR-29	M/s Man Industries Pvt. Ltd.
Meeting No. 19/81	F. No. 01/81/050/00018/AM11/DES-II F. No. 01/81/050/00017/AM11/DES-II F. No. 01/81/050/00020/AM11/DES-II
Dated:- 03.12.2013	Advance Licence No. 0310571555 dated 27.04.2010 Advance Licence No. 0310571458 dated 27.04.2010 Advance Licence No. 0310571777 dated 28.04.2010

Decision: NC decided to send a another letter to firm to appear before NC to present their case. The case stands deferred and to be re-listed on 14.01.2014.

SL. No. 221

Case No. AR-30	M/s Vijai Electricals Ltd.
Meeting No. 19/81	F. No. 01/81/050/00312/AM10/DES-II
Dated:- 03.12.2013	Advance Licence No. 0910039893 dated 12.11.2009
	RLA F. No. 09/24/040/00316/AM10

Decision: NC decided to reject the request of firm for modification of norms as per written comments of DHI vide U.O. No. 3(112)/10-TSW(B)/285 dated 25.11.2013 . (Copy enclosed)

Part-C Deferred

SL. No. 41

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 19/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 03.12.2013	Request for fixation of wastage norms by 100% EOU unit.

Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 42

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 19/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 03.12.2013	Request for fixation of SION of 1005 EOU unit.

Decision: NC decided to send a letter to firm to submit requisite information as asked by MSME vide U.O. No. 30(114)/13-ME dated 12.12.2013. (copy enclosed) The case stands deferred and to be re-listed on 14.01.2014.

Sl. No. 43

Case No. C-8	M/s Leitner Shriram Manufacturing Ltd.
Meeting No. 19/81	F. No. 01/81/050/471/AM12/DES-II
Dated:- 03.12.2013	Request of M/s Leitner Shriram Manufacturing Ltd. for fixation of IO Norms in respect of AA No. 0410128803 dated 30.09.2011.

Decision: NC decided to ratify the norms of above authorisation as per written comments of DHI vide U.O. No 3(33) 2012/TSW(B)/297 dated 03.12.2013 as under:-

The case is deferred to the MSME for fixation of norms by AA No. 0410128803 dated 30.09.2011.

The norms of above authorisation is ratified on repeat basis as per earlier AA non 041013900 dated 05.07.2012.

R/A may take suitable consequential action accordingly.

Sl. No. 44 **(PH Case)**

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 19/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 03.12.2013	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: NC decided to send another letter to firm to appear before NC to present their case. The case stands deferred and to be re-listed on 14.01.2014.
